

Legal aid provided to people in Bihar

1824. **SHRI YOGESHWAR PRASAD :**
Will the Minister of LAW AND JUSTICE
be pleased to state :

(a) whether Government have set up
free legal aid centres in each state;

(b) if so, the number of such centres set
up in the Bihar, with details of location, dis-
trict-wise;

(c) whether the free legal aid provided
by these centres is available to people of all
communities, irrespective of castes, creed and
colour; and

(d) if so, the number of people in Bihar
State and in Chatra sub-division who have
been provided such assistance and also Sched-
uled Castes and Tribal people, separately ?

**THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI H.R. BHARDWAJ) :** (a) Free Legal
Aid Centres have been set up in most of the
States by the State Governments concerned.

(b) A Statement based on the informa-
tion received from the State Government is
attached.

(c) Yes, Sir.

(d) 669 persons including 26 in Chatra
sub-division have been provided such assis-
tance. The caste-wise break-up is not avail-
able at present with the State Government.

Statement*List of District and High Court Legal Aid
Committees in Bihar:*

1. Chairman (District and Sessions Judge)
District Legal Aid Committee, Patna.
2. Chairman (District and Sessions Judge)
District Legal Aid Committee, Gaya.
3. Chairman (District and Sessions Judge)
District Legal Aid Committee, Sasaram
(Rohtas)
4. Chairman (District and Sessions Judge)
District Legal Aid Committee, Bhojpur
(Ara).
5. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Aurangabad.
6. Chairman (District and Sessions Judge)
District Legal Aid Committee, Dultan
ganj (Palamu).
7. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Hazaribagh.
8. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Bhagalpur.
9. Chairman (Judicial Commissioner)
District Legal Aid Committee, Ranchi.
10. Chairman (District and Sessions Judge)
District Legal Aid Committee, Dhanbad
11. Chairman (District and Sessions Judge)
District Legal Aid Committee, Dumka.
12. Chairman (District and Sessions Judge)
District Legal Aid Committee, Munger.
13. Chairman (District and Sessions Judge)
District Legal Aid Committee, Katihar.
14. Chairman (District and Sessions Judge)
District Legal Aid Committee, Purnea.
15. Chairman (District and Sessions Judge)
District Legal Aid Committee, Saharsa.
16. Chairman (District and Sessions Judge)
District Legal Aid Committee, Begusarai.
17. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Samastipur.
18. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Darbhanga.
19. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Madhubani
20. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Muzaffarpur.
21. Chairman (District and Sessions Judge)
District Legal Aid Committee,
Sitamadhi.
22. Chairman (District and Sessions Judge)
District Legal Aid Committee, Besali
(Hazipur).

23. Chairman (District and Sessions Judge) District Legal Aid Committee, Motihari.
24. Chairman (District and Sessions Judge) District Legal Aid Committee, Betia.
25. Chairman (District and Sessions Judge) District Legal Aid Committee, Saran (Chhapra).
26. Chairman (District and Sessions Judge) District Legal Aid Committee, Sivan.
27. Chairman (District and Sessions Judge) District Legal Aid Committee, Giridih.
28. Chairman (District and Sessions Judge) District Legal Aid Committee, Singbhum (Chaibasa).
29. Chairman (District and Sessions Judge) District Legal Aid Committee, Nalanda (Bihar Sariff).
30. Chairman, Patna High Court Legal Aid Committee, High Court, Patna.
31. Chairman, Ranchi High Court Legal Aid Committee, Ranchi High Court Bench, Ranchi.

Appointment of Three Officers simultaneously as Vice-Chief of Army Staff

1825. SHRI INDRAJIT GUPTA : Will the Minister of DEFENCE be pleased to state :

(a) whether three officers have been simultaneously appointed as Vice-Chief of Army Staff;

(b) if so, how their duties and responsibilities and their ranking *inter se*, have been defined;

(c) whether this is the first instance of there being more than one Vice-Chief of Army Staff; and

(d) if so, the grounds for its jurisdiction?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) to (d). There is only one appointment of Vice Chief of the Army Staff in the Army Headquarters. Two other officers have been given recently the status and emoluments of the Vice Chief of the Army Staff in their respective present appointments without any change in their duties.

Participation of private Indian capital in on shore drilling for oil

1826. SHRI INDRAJIT GUPTA : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government have finally decided to permit private Indian capital to enter the field of on-shore drilling for oil;

(b) whether a collaboration agreement has already been concluded for this purpose between the Modis and a foreign multinational company; and

(c) if so, particulars of the same?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) and (c). M/s Modi Industries Ltd. have proposed a collaboration with M/s Santa Fe International Corporation for rendering drilling services. This collaboration agreement has not yet been taken on record by the Government.

Oil Production During Seventh Five Year Plan

1827. SHRIMATI MADHURI SINGH : Will the Minister of PETROLEUM be pleased to state :

(a) whether the Oil and Natural Gas Commission propose to double its oil production during the Seventh Five Year Plan;

(b) if so, the details of the steps proposed to be taken by the Oil and Natural Gas Commission to double its production; and

(c) other details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) to (c). The details of exploration programme as well as targets of crude oil production during the Seventh Five Year Plan by ONGC will be available only after the finalisation of the Seventh Plan.